

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 83/2020

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAMESH & ORS.

Respondent(s)

IA No. 148169/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 08-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN  
HON'BLE MR. JUSTICE ALOK ARADHE

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Abhishek Saket, Adv.  
Mr. Sudeep Kumar, AOR  
Ms. Manisha, Adv.  
Ms. Rupali, Adv.  
Ms. Reya Paul, Adv.

For Respondent(s) : Mr. Hemant Sharma, Adv.  
Ms. Aakanksha Tiwari, Adv.  
Ms. Preeti Chauhan, Adv.  
Mrs. Priyanka Dwivedi, Adv.  
Ms. Nazish Fatima, Adv.  
Mr. Shiv Sagar Tiwari, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. In view of letter circulated by learned counsel for the appellant(s) seeking adjournment on the ground of non-availability of the case record, the matter stands adjourned.

2. Mr. Abhishek Saket, learned counsel appearing for the appellant-State submits that the records of the Courts below have come and he seeks the digital copy of the records. The Registry is directed to provide the digital copy of the records to both the

parties within a period of four weeks.

3. List after four weeks.

(KAPIL TANDON)  
COURT MASTER (SH)

(MANOJ KUMAR)  
BRANCH OFFICER